

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

Review Petition No. 47/99 and 48/99 in
ORIGINAL APPLICATION NO:321/97 and 487/97

TRIBUNAL'S ORDER

DATED:22.3.2001

Applicants by Shri B. Dattamurthy (OA 321/97) and Shri S.P. Kulkarni (OA 487/97). Respondents by Shri S.S. Karkera for Shri P.M. Pradhan.

Arguments heard. The bench has pronounced the order on 3.8.1999. According to the respondents copy of the order was received on 30.8.1999. The Review Petition has been filed on 29.10.1999. There is no application for condonation of delay and there is also no cause for condonation of delay. The Review Petition has to be filed within 30 days from the date of receipt of copy of the order. The Review Petition is barred by time. Hence, is liable to be dismissed and is dismissed accordingly. No costs.

Shanta S

(Ms. Shanta Shastry)

Member(A)

S.L.Jain

(S.L.Jain)

Member(J)

NS

dt, 22/3/01
order/Judgement despatched
to Applicant/Respondent(s)
on 21/10/01